

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

**Petition No. 92/MP/2018
Alongwith I.A. Nos. 15/2018 and 9/2019**

Subject : Petition under Sections 79(1)(c) read with 79(1)(f) of the Electricity Act, 2003, *inter-alia*, seeking a direction to Respondent No. 1 to pay a sum of Rs. 112.39 crore, being the financial loss suffered by the Petitioner, on account of delay in commencement of the Long Term Access granted to the Petitioner, due to delay in implementation of the Transmission system falling in the scope of Respondent No. 1's obligations, along with interest on the same till the date of payment of the amount by Respondent No. 1 to the Petitioner.

Petitioner : Shiga Energy Private Ltd. (SEPL)

Respondents : Power Grid Corporation of India Limited and Another

Date of Hearing : 16.4.2019

Coram : Shri P.K. Pujari, Chairperson
Dr. M.K. Iyer, Member
Shri I.S. Jha, Member

Parties present : Shri Sanjay Sen, Senior Advocate, SEPL
Shri Deepak Khurana, Advocate, SEPL
Shri Vineet Tayal, Advocate, SEPL
Ms. Suparna Srivastava, Advocate, PGCIL
Shri Tushar Mathur, Advocate, PGCIL
Ms. Jyoti Prasad, PGCIL

Record of Proceedings

Due to paucity of time, the Petition could not be taken up for hearing. Accordingly, the matter was adjourned.

2. The Petition alongwith IAs shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**